

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 101  
IB-01/ND/2020

**IN THE MATTER OF:**  
Ankur Saxena

...PETITIONER

Vs.

M/s. Prateek Realtors India Pvt.Ltd.

...RESPONDENT

**Section**  
Under Section 7 of IBC

Order delivered on 02.01.2020

**Coram:**  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Mr. Piyush Singh, Ms. Nivedita  
Grover, Advocates

For the Respondent/ Corporate-debtor :

**ORDER**

Heard the submissions made by the counsel for the financial-creditor. The counsel for the financial-creditor has sought time to ascertain whether their application is covered by the recent amendment or not. Ten days' time has been granted in the matter. Post the matter to 14<sup>th</sup> January, 2020 for further consideration.

-sd-

(V.K. Subburaj)  
Member (T)

-sd-

(P.S.N. Prasad)  
Member (J)